

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

The **03rd** day of **April, 2019**.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J).**

Original Application Number. 330/00315/2019

Girija Shankar Singh, aged about 59 years, son of Late R.B. Singh, R/o 513, Nank Ganj, Sipri Bazar, District Jhansi, presently working as Assistant Secretary, Railway Recruitment Board, Allahabad.

.....Applicant.

VE R S U S

1. Union of India through General Manager, Head Quarter, North Central Railway, Allahabad.
2. General Manager, Head Quarter, North Central Railway, Allahabad.
3. Principal Chief Personnel Officer, Head Quarter, North Central Railway, Subedarganj, Allahabad.

.....Respondents

Advocate for the applicant : Shri S.M. Ali

Advocate for the Respondents : Shri Shesh Mani Mishra

O R D E R

Heard Shri S.M. Ali, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for respondents.

2. Learned counsel for the applicant pleads that the applicant approached the competent authority for his transfer from Allahabad to Jhansi but vide order dated 12.01.2018 he was transferred and posted as Assistant Secretary (RRB), Allahabad where he has already joined the duty. Learned counsel for the applicant further pleads that thereafter, the applicant submitted a representation dated 24.04.2018 (Annexure A-4) to the General Manager, Head Quarter, North Central Railway, Allahabad (respondent no. 2).

3. Learned counsel for the applicant states that the applicant will be satisfied if a direction is given to the competent authority amongst the respondents i.e. General Manager, Head Quarter, North Central Railway, Allahabad (respondent no.2) to consider and decide the representation dated 24.04.2018 of the applicant by a speaking order.

4. Learned counsel for the respondents has no objection to this limited prayer.

5. In view of the limited prayer of the learned counsel for the applicant, respondent no. 2 i.e. General Manager, Head Quarter, North Central Railway, Allahabad is directed to take a decision on the representation of the applicant dated 24.04.2018 (Annexure-4) by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

6. The OA is disposed of as above. No costs.

7. Needless to say that the order should not be construed as any expression or opinion on merits of the case.

MEMBER – J

Anand...

MEMBER- A.